

S.L. No. 137



X

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 46/2025/EZ
(EARLIER O. A. No. 41/2025/PB)**

In The Matter of:-

Mukul Haloi and Another
..... Applicant

- Versus-

The State of Assam & Ors.

...Respondent(s)

**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 5
M/S PASA STONE CRUSHER UNIT NALBARI ASSAM.**

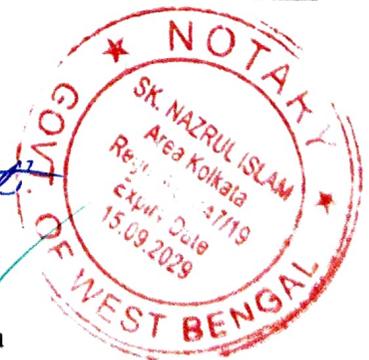
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Filed by:

Sibojyoti Chakrabarti

Mr. SIBOJYOTI CHAKRABARTI,
Advocate,
(M): 9007035534
Email: subho.advocate@gmail.com



02 DEC 2025



- X -

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 46/2025/EZ
(EARLIER O. A. No. 41/2025/PB)**

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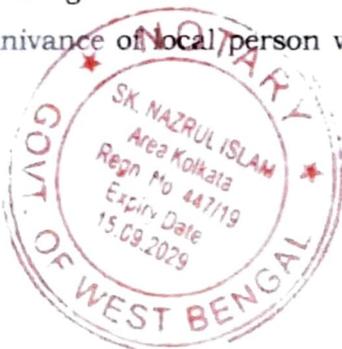
The State of Assam & Ors.

...Respondent(s)

**AFFIDAVIT-IN-OPPOSITION ON BEHALF OF RESPONDENT NUMBER 5
M/S PASA STONE CRUSHER UNIT NALBARI ASSAM.**

I, Sri JIYAU PASA, S/o Salim Pasa, aged about 47 years, by faith-Islam, by occupation- business and residing at Barama Road, Ward No.-8, Nalbari Town, Nalbari, Assam, Pin: 781335, do hereby solemnly affirm and declare as follows: -

1. That I have received notice issued by the Registry of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and after receiving the said notice I intend to contest the above referred original application since the allegations leveled against me are all false and fabricated and it has been done at the connivance of local person who is quite influential in nature.



- X -

2. That I state that I am the proprietor of M/s PASA STONE CRUSHER, located at Chengnoi, under Batahgila, District: Nalbari, Assam, in Dag No.s 2556, 2558 and Patta No.s 292, 294.

3. That this affidavit-in-opposition is filed in pursuance and compliance to the Solemn Orders dated 03.04.2025 and 24.09.2025 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

4. That it is pertinent to mention at this juncture that the instant original application has been registered on the basis of a letter petition received by email dated 27.11.2024 as sent by the applicants to the Tribunal and subsequently it has been registered as O. A. No. 41/2025/PB.

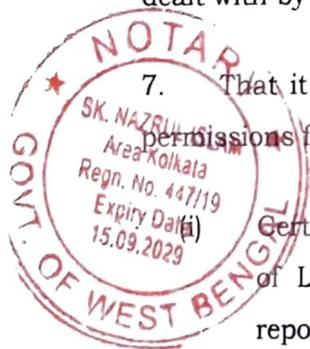
5. That thereafter the matter has been transferred from the Hon'ble Principal Bench, New Delhi to the Hon'ble National Green Tribunal, Eastern Zone Bench at Kolkata and thereafter the matter has been re-numbered as O. A. No. 46/2025/EZ and came up for hearing for the first time on 03.04.2025 before the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata.

6. That since no formal original application has been filed by the applicants and on the basis of a letter petition the same has been registered as Original Application this deponent states that all the allegations as stated in the letter petition are denied and disputed unless otherwise specifically dealt with by the deponent.

7. That it is stated that the unit of the deponent possess the following permissions for running of the unit as detailed :

(i) Certificate issued by the Nalbari Revenue Circle regarding Mutation of Land in deponent's name dated 18.09.2023 and forwarding report dated 12.09.2023 regarding re-classification of land.

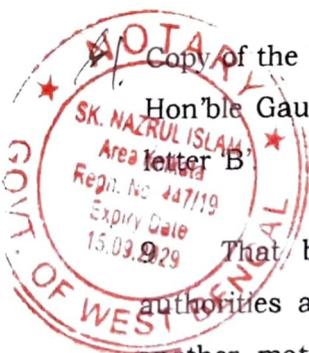
(ii) Report from District Industries Centre, General Manager, Nalbari dated 15.12.2023



- ← X →
- (iii) No Objection for running business by Gram Panchayet
 - (iv) GST Registration Certificate dated 06.05.2025
 - (v) UDYAM Registration MSME Registration Certificate dated 01.04.2025
 - (vi) Consolidated Consent and Authorization dated 12.03.2025 issued by the Pollution Control Board, Assam
 - (vii) Consent to Establish granted by the Pollution Control Board, Assam dated 20.06.2023.
 - (viii) Permission granted to the unit of the deponent by the Divisional Forest Officer, North Kamrup Division, dated 12.02.2024
 - (ix) The unit of the deponent has also submitted letter dated 23.04.2025 and Letter dated 04.08.2025 to the Divisional Forest Officer, North Kamrup Division, Rangia regarding renewal permission of the stone crusher unit along with all requisite documents as stated in the letter therein.

Photocopies of all the above permissions and letters are collectively annexed herewith and marked with the letter 'A'.

8. That moreover this deponent had filed a writ petition being WP (C) No. 45421/2025 pending before the Hon'ble Gauhati High Court inter alia praying for a direction upon the DFO, North Kamrup Division to renew the permission granted to the unit of the deponent granted vide no. 150 of 2024.



Copy of the Writ Petition being WP (C) No. 45421/2025 pending before the Hon'ble Gauwahati High Court is annexed herewith and marked with the letter 'B'

That before the Hon'ble High Court at Gauhati the respondent authorities are taking the plea that since in the name of the deponent another matter is pending before this Hon'ble Tribunal and hence the hearing at Hon'ble High Court is also being delayed and the deponent is suffering for the acts and activities of the respondent authorities.

- X -

10. That it is clarified by the deponent that the matter in issue is completely different before the Hon'ble High Court at Gauhati in which the deponent has challenged such inaction on the part of the instrumentalities of the State of Assam.

11. That the committee report as filed and taken on record in connection with the above referred original application also clarifies that the unit of the deponent and another one in the name of his wife are not in operation.

12. That after taking into consideration the report of the committee and this affidavit-in-opposition the Hon'ble Tribunal may kindly be pleased to dismiss the instant original application being devoid of any merit with costs.

13. That it is respectfully prayed before the Hon'ble Tribunal may be pleased to pass such further Order/Orders as is deemed fit for the ends of justice.

14. That the statements made in paragraph 1 is true to my knowledge and paragraphs 2 to 12, are based on information derived from the record and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

M/s Pasa Construction

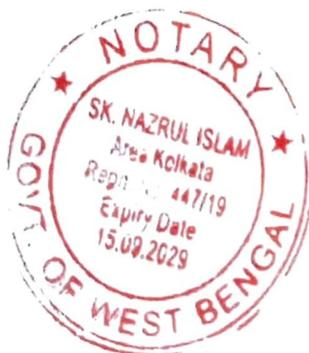
Md. Jigar Pasa
Partner

Identified by me

Deponent

Sibojati Chakrabarti
Advocate 02.12.2025

Solely Affirmed and
Declared before me on the
Identification of the Advocate



SK. Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

02 DEC 2025



Verification

I, the deponent within named do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed therefrom.

Verified at Kolkata, on this the day of December, 2025.

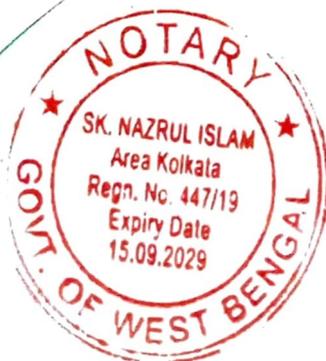
M/s Pasa Construction

Md. Foyan Pasa
Partner

Deponent

Identified by me

Sibojyoti Chakrabarti
Advocate 02.12.2025



Answer 'A'



GOVT. OF ASSAM
OFFICE OF THE CIRCLE OFFICER:..... NALBARI REVENUE CIRCLE
NALBARI



No- NBR-22/2021/ Pt. 1547

Dated-18.09.2023

To Whom it may concern

This is to certify that land measuring **03 Bigha 00 Katha 00 Lecha** bearing Dag No **2556** and Patta No **KP-292** of village-**Chengnoi** under **Batahgila Mouza**, District- Nalbari (Assam) under Nalbari Revenue Circle is mutated in the name of **Md. Jiur Pasa S/O Late Salim Pasa** of **Nalbari Town** under **Khata Mouza**. The said land is not under any significant cultivation since last **10** years as the lands are covered with coarse sand as per the report of the District Agricultural Officer, Nalbari (Vide Letter No.DAO (N)/Esstt./Pt.-III/2020-21/1337 Dated 12/09/2023) and as per the LM's Report.

[Signature]
18/09/23
Circle Officer
Nalbari Rev Circle
Nalbari
Nalbari Rev Circle



GOVT. OF ASSAM
OFFICE OF THE CIRCLE OFFICER:..... NALBARI REVENUE CIRCLE
NALBARI

No- NBR-22/2021/ Pt./ 518

Dated-18.09.2023

To Whom it may concern

This is to certify that land measuring **02 Bigha 02 Katha 10 Lecha** bearing Dag No **2558** and Patta No **KP-294** of village-**Chengnoi** under **Batahgila Mouza**, District- Nalbari (Assam) under Nalbari Revenue Circle is mutated in the name of **Md. Jiaur Pasa S/O Late Salim Pasa** of **Nalbari Town** under **Khata Mouza**. The said land is not under any significant cultivation since last **10** years as the lands are covered with coarse sand as per the report of the District Agricultural Officer, Nalbari (Vide Letter No.DAO (N)/Esstt./Pt.-III/2020-21/1337 Dated 12/09/2023) and as per the LM's Report.

[Signature]
18/9/2023
Circle Officer
Nalbari Rev. Circle
Nalbari Rev. Circle
Nalbari Rev. Circle



GOVT. OF ASSAM
DEPARTMENT OF AGRICULTURE
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER ::::: NALBARI
 e-mail : daonalbari@gmail.com

No. DAO(N)/Esstt./Pt-III/2020-21/ 1337

Date: 12-09-2023

To,

The Circle Officer
 Nalbari Revenue Circle
 Nalbari

Sub.: Forwarding of report regarding reclassification of land.

Ref.: No. NBR-7/2018/Pt.-1/403, Dtd.- 01/08/2023

Sir,

With reference to the subject cited above, I have the honour to submit herewith the reclassification report of land in respect of the applicant as mentioned below-

Sl. No.	Name & Address of Land Owner	Patta No.	Dag No.	Land Area	Address of the Land	Remarks
1	Md. Jiaur Pasa S/O Late Salim Pasa Nalbari Town District- Nalbari (Assam)	292	2556	03 Bigha 00 Katha 00 Lecha	Vill.- Chengnoi Mouza- Batahghila Dist.- Nalbari (Assam)	
		294	2558	02 Bigha 02 Katha 10 Lecha		
Total land measured				05 Bigha 02 Katha 10 Lecha		

As per report received from ADO Digheli, AEA (i/c), Gaon Panchayat Office and Gaon Pradhan, the above mentioned lands are not under any significant cultivation since last **10 years** as the lands are covered with coarse sand.

The reclassification of the above land may be considered.

This is for favour of your kind information and necessary action.

Yours faithfully

sd

District Agricultural Officer
 Nalbari

Memo No. DAO(N)/Esstt./Pt-III/2020-21/ 1337-A

Date: 12-09-2023

Copy to-

1. The Sub-Divisional Agril. Officer, Nalbari for information.
2. The ADO, Digheli for information.
3. Md. Jiaur Pasa, s/o Salim Pasa, Nalbari Town. Dist - Nalbari (Assam) for information.
4. Office copy.

sd
12/9/23

District Agricultural Officer
 Nalbari

~~X~~

GOVT. OF ASSAM
OFFICE OF THE GENERAL MANAGER
DISTRICT INDUSTRIES & COMMERCE CENTRE, NALBARI

Dated: 30-01-2024

No. NDIC/G/859/2022/1113-19

To: The Circle Officer,
 Nalbari Revenue Circle,
 Nalbari

Sub:- Submission of NOC for re-classification of land.

Ref:- Your letter No.NBR-7/2018/Part-1/31

Dated : 17/01/2024

Sir Madam,

With reference to the letter and subject cited above, I would like to inform you that the land of Md. Jiyaur Pasa, S/o Late Salim Pasa, Nalbari Town, under Patta No. KP-30, Dag No. 80; land area - 03 Bigha- 01 Katha, 0 Lecha, of village - Khudra Katara, Mouza - Batahghila under Nalbari Revenue Circle has been physically verified by officer of this DI&CC, Nalbari and found suitable for using commercial purpose. Hence the land may be considered as suitable for using commercial/ industrial purpose. Copy of the report has been enclosed herewith.

Comments: This report may be considered only for commercial/ industrial viability of the land, regarding complying norms for reclassification of the land and setting up of any industries/ business clearance may be obtained from Agriculture Department and other concerned authority.

This is for favour of your kind information and necessary action.

Yours faithfully


 General Manager
 District Industries & Commerce Centre
 N. Nalbari

Date :

Memo No. NDIC/G/859/2022/

Copy to :

- 1) Md. Jiyaur Pasa, S/o Late Salim Pasa, Nalbari Town, Dist- Nalbari for information.

General Manager
 District Industries & Commerce Centre
 Nalbari

Physical Verification Report regarding re-classification of land in respect of Md. Jiyaur Pasa, S/O Late Salim Pasa, Nalbari Town, District Nalbari (Assam)

As per instruction of GM, DI&CC, Nalbari I have visited the plot of land of Md. Jiyaur Pasa, S/o Late Salim Pasa, Na bari Town and address of the land as shown below:-

Sl No	Name & address of land owner	Patte No	Dag No	Land area	Address of the land	Remarks
1	Md. Jiyaur Pasa, S/o Late Salim Pasa, Nalbari Town	KP - 30	180	03 Bigha, 01 Katha, 0 Lecha	Vill- Khudra Katara Mouza- Batahghila Dist- Nalbari	

At the time spot verification dated 30/01/2024 I have found the land as follows :-

1. The land is filled with coarse sand and stone
2. The land is fit for commercial/ industrial purpose
3. The plot of land may be considered as suitable for commercial purpose for re-classification of land and setting up of any Industries clearance from concerned authorities for complying the required norms may be obtained.

D. Saha
30/01/2024

(Dilip Bhattacharjya)
Assistant Manager
DI&CC, Nalbari.

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GOVT. OF ASSAM
OFFICE OF THE CIRCLE OFFICER:..... NALBARI REVENUE CIRCLE
NALBARI

No- NBR-22/2018/134

Dated-01.03.2023

To Whom it may concern

This is to certify that land measuring 03 Bigha 01 Katha 0 Lecha bearing Dag No 180 and Patta No KP-30 of village-Khudra Katra under Batahgila Mouza .District- Nalbari (Assam) under Nalbari Revenue Circle is in the name of Md. Jiaur Pasa S/O Late Selim Pasa of Nalbari Town Ward No 8 under Khata Mouza. The said land is not under cultivation since last 10-12 years as the land is filled with coarse sand and stones as per the report of the District Agricultural Officer, Nalbari (Vide Letter No.DAO (N)/Esstt./Pt.-III/2020-21/3795 Dated 22/02/2023) and as per the LM's Report.

Circle Officer (A)
Nalbari Rev Circle
Nalbari
Circle Officer (A)
Nalbari Revenue Circle
Nalbari

-X8-

GOVT. OF ASSAM
DEPARTMENT OF AGRICULTURE
OFFICE OF THE DISTRICT AGRICULTURAL OFFICER : : : : : NALBARI
e-mail : daonalbari@gmail.com

No. DAO(N)/Esstt./Pt-III/2020-21/

Date:

To,

The Circle Officer
Nalbari Revenue Circle
Nalbari

Sub.: Forwarding of report regarding reclassification of land.

Ref.: No. NBR-78/2019/92, Dtd.- 16/02/2023.

Sir,

With reference to the subject cited above, I have the honour to submit herewith the reclassification report of land in respect of the applicant as mentioned below-

Sl. No.	Name & Address of Land Owner	Patta No.	Dag No.	Land Area	Address of the Land	Remarks
1	Sri Md. Jiaur Pasa S/O- Lt. Selim Pasa Nalbari Town Ward No. -08 Mouza- Khata P.O.- Nalbari Dist.- Nalbari (Assam)	30	180	03 Bigha 01 Katha 00 Lecha	Vill.- Khudra Katra Mouza- Batahghila Dist.- Nalbari (Assam)	

As per report received from ADO Digheli, AEA- Namati Eleka and Gaon Pradhan, the above mentioned lands are not under cultivation since last 10-12 years as the land is filled with coarse sand and stones.

The reclassification of the above land may be considered.

This is for favour of your kind information and necessary action.

Yours faithfully

SD/
District Agricultural Officer
Nalbari

Date: 23/02/2023.

Memo No.DAO(N)/Esstt./Pt-III/2020-21/ 3396

Copy to-

1. The Sub-Divisional Agril. Officer, Nalbari for information.
2. The ADO, Digheli for information.
- ✓ 3. Md. Jiaur Pasa, S/O Lt. Selim Pasa, Nalbari Town, Ward No.-08, Nalbari for information.
4. Office copy.

Md. Jiaur Pasa
District Agricultural Officer
Nalbari

-X-



To whom it may Concern

Certified that, Md Jiaur Pasa, S/o Lt. Selim Pasa, Nalbari Town, ward No: 8, owns land measuring 03 bighas, 01 katha, bearing Dag No: 180, Patta No: kp= 30 in Khudra Katra village under 5 No. pub-batahgila GP.

The Said land is not fit for Cultivation as it is filled with Coarse sand & Stones as per the certificate issued by Circle Officer Nalbari revenue circle.

As prayed by him, the Panchayat does not have objection to install a Stone Crushing Plant in the said land, subject to compliance of Govt. rules & regulations.


President
5No Pub Batahgila GP


Secretary
5No. Pub Batahgila GP



অসম চৰকাৰ

GOVERNMENT OF ASSAM

REGISTRATION AND LICENCE TO WORK A FACTORY



Fee Rs : 2000

GRN : AS007232011202425P

Registration No. : NAL/99 (E-600949)
 UBIN : 298/190266/AAZFP0868C/7/2023
 UAIN : CIF-RFRL/2024/01704 , Dated : 30/12/2024

Licence is hereby granted to **JIYEUR PASA** as occupier of **PASA CONSTRUCTION** valid only for the premises described below for use as a factory employing not more than **20** persons on any one day during the year and using motive power not exceeding **50 H.P.**, subject to the provisions of the Factories Act, 1948 and the rules made thereunder.

This Licence shall remain in force till the **31/12/2026**.

GUWAHATI
 04/01/2025

Digitally signed by Gopal Krishna Bora
 Date: 2025.01.04 05:52:43 +05:30

CHIEF INSPECTOR OF FACTORIES, ASSAM

Description of the licensed Premises

This licensed premises shown on plan no **NA** dated **30/12/2024** are situated in **KHUDRA KATRA, NALBARI, PIN.- 781335, NALBARI, ASSAM.** and consists of building & machinery manufacturing **CRUSHING AND CHIPPING OF STONES.**



Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্ৰদূষণ নিয়ন্ত্ৰণ পৰিষদ
(অসম চৰকাৰৰ বন আৰু পৰিবেশ বিভাগ)

Website : www.pcbassam.org; E-mail : membersecretary@pcbassam.org



Certificate No. PCBA/CCA/2025/3110708

Date: 12/03/2025

CCA Application ID No: 3110708

**Consolidated Consent and Authorization
(CCA)**

To,

M/S PASA CONSTRUCTION
PO SONDDHA BATAHGILA GP Nalbari

Consent to Operate (CTO) under the provisions of the Water Act (1974), the Air Act (1981) with validity till **31/03/2026**.

A) Consent to Operate

'CONSENT TO OPERATE' (CTO), under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- | | | | |
|------|---------------------------------|---|---------------------------------|
| i. | Name of the Unit | : | M/S PASA CONSTRUCTION |
| ii. | Name of the Director/Proprietor | : | JIYAU PASA |
| iii. | Address of the Unit | : | PO SONDDHA BATAHGILA GP Nalbari |
| iv. | Cost of the unit (in lakh) | : | 48.00 |
| v. | Type of the Unit | : | Stone Crushing Unit |
| vi. | Category of the Unit | : | Orange Category |

vii) Details of Raw Material:

Sl No.	Raw Material	Quantity
--------	--------------	----------

viii) Details of Products:

Sl No.	Products	Capacity
I	Stone Aggregate	1000 MT/Month

Details of Service:

SI No.	Service	Capacity

ix) D.G Sets

SI No.	Details of DG Set

x) Raw Water Details

SI No.	Particulars/Parameter	Value/Details
1	Raw Water Consumption	2.0 KLD

xi) Effluent generation and treatment

SI No.	Particulars/Parameter	Value/Details
1	Effluent Generation	Nil

xii) Emission sources and APCDs

SI No.	Sources	Stack height	APCD	Other detail

xiii) EPR Registration Details

SI No.	Governing Rules	Applicability (Y/N)	Details
1	PWM	N/A	N/A

xiv) Other clearances/NOC from competent authorities Details

SI No.	Clearance/NOC	Applicability (Y/N)	Details
1	CGWA	Y (Ground water)	Not Obtained

TERMS AND CONDITIONS:

1. The project authority shall install a Display Board as per the Boards notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A).
2. The project proponent shall develop a greenbelt/plantation area with native trees covering at least 33% of the total plot area.
3. As per the provisions of the Water (Prevention and Control of Pollution) Act, 1974 as amended and the Air (Prevention and Control of Pollution) Act, 1981, as amended, any Officer empowered by the Board on its behalf shall have without interruption, the right at any time to enter the unit premises for inspection, collection of sample for analysis and may call for any information as deemed necessary. Denial of this right will cause withdrawal of the CTO.
4. The unit shall apply for renewal of this CTO before expiry. The Board has decided to renew the CTO for validity of five (5) years after receiving due fees for the entire period.
5. The unit shall comply with the ambient noise level standard, notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998, as mentioned: Day Time (6:00AM - 10:00PM): 75 dB(A) Leq. and Night Time (10:00 PM - 6:00AM): 70 dB(A) Leq.

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6. Proper housekeeping shall be maintained. The unit shall not burn any waste inside the factory premises
7. The CTO may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following as Violation of any Terms and Conditions of this CTO, Obtaining the CTO by misrepresentation or failure to disclose fully all relevant facts, if any genuine complaint is received.
8. The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, modernization of the project.

SPECIFIC CONDITION

A. Air Aspect:-

1. The unit shall install and operate the crusher and screening machine, with proper enclosure and dust collection system.
2. The stone crushing unit shall implement the following air pollution control measures to control source as well as fugitive emission:
 - a. Dust containment cum suppression system at raw material feed Hopper, all material transfer and dropping points.
 - b. Construction of the metallic haul roads within the premises.
3. Quantitative standard for SPM:-

The suspended particulate matter measured between 3 to 10 meters from any process equipment of a stone-crushing unit shall not exceed 600g/m³.

4. The Ambient Air Quality, within the Plant premises shall be maintained within the National Ambient Air Quality Standards, notified by MoEF & CC, vide G.S.R.826 (E) dtd.19.11.2009, especially with respect to PM10, & PM2.5 as mentioned in Appendix-B.

B. Water aspect:-

1. The project proponent must obtain NOC from CGWA within one month from the date of issue of CCA, unless failing in exempted category as per MoJS Guidelines dated 24.09.2020 and amendments dated 29.03.2023 thereto.
2. i) Storm water shall not be allowed to mix with any effluent and/or floor washings.
- ii) Storm water within the battery limits shall be channelized through separate drain/pipe passing through an Oil and Grease Trap cum sedimentation tank.
- iii) For storm water discharge, the unit shall comply with general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R. 422 (E); dated 31.12.1993 (Appendix-C).
3. Rainwater harvesting facility shall be installed and maintained.

C. Solid Waste Aspect:

1. Adequate facility shall be created for collection, storage, transportation, treatment and disposal of non-hazardous solid waste generated from the unit.
2. Adequate system shall be adopted on reduction of waste generation and enhancement of re-utilization and recycling of waste materials.

3. Solid waste generated in the unit shall be disposed of as per the provisions of Solid Waste Management Rules, 2016.

The unit shall submit compliance report of the mandated conditions by April 15th every year to Member Secretary, PCBA as well as concerned Regional Office, PCBA. The Board will have the liberty to withdraw the CTO if adequate pollution control and safety measures are not implemented by the unit.



(Mukunda Madhab Bora)
Addl. Chief Env. Engineer
Pollution Control Board, Assam

Appendix-A



Pollution Control Board, Assam
Bamunimaidam, Guwahati-21

NOTIFICATION

No. PCBA/LGL-95/2021/Notification/01

Dated Guwahati, the 11th Nov, 2021

In exercise of the powers conferred under Section-5 of the Environment (Protection) Act, 1986 as amended till date and keeping in view the need of public interest towards dissemination of vital information regarding Consent/Authorization of this Board, all industries are hereby directed to install a Display Board of minimum size 5'x4', near the main entrance gate.

The format of the display board is given below:

Name and Address of the Unit : M/s.	
Description of Consent/Authorization	Details
Consent to Establish (CTE)	No.: Date of Issue:
Consent to Operate (CTO)	No.: Date of validity:
Authorization under Hazardous & Other waste (Management & Transboundary Movement) Rules, 2016 (if applicable)	No.: Date of Issue: Date of validity:

|
Member Secretary

Memo No. PCBA/LGL-95/2021/Notification/01-A

Dated Guwahati, the 11th Nov, 2021

Copy to:

1. The Commissioner & Secretary to the Govt. of Assam, Department of Environment & Forest, Dispur for kind information.
2. P.A. to the Chairman, PCBA for kind appraisal of the Hon'ble Chairman.
3. The All Regional Heads, PCBA for information & necessary action.
4. M/S APS Advertising Pvt. Ltd, Guwahati-1. They are requested to publish the "NOTICE" in "the Assam Tribune" and "Dainandin Barta" on 12.11.2021.
5. Notice Board, Head Office / Website (www.pcbassam.org), PCBA.


Member Secretary



Pollution Control Board, Assam

(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No.WB/KMP/T-149/23-24/6

Dated Guwahati, the 20th of June, 2023

CONSENT TO ESTABLISH

The 'CONSENT TO ESTABLISH' (CTE), under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- Name of the unit : M/s. Pasa Construction (Stone Crusher).
- Name of the Occupier / Applicant and Designation : Jiyuar Pasa, Partner.
- Address of the unit : Vill: Bolakuchi, PO: Bolakuchi, Nalbari, Assam- 781335.
- Detail of the project : Stone Crusher
(Orange Category)
- Cost of the project : Rs. 47.93 Lakhs.
- Details of Crusher:

Sl No.	Type of Crusher	Capacity
1	Jaw Crusher	10 TPH

- Details of Products:

Sl No.	Product	Quantity/ Capacity
1	Stone Aggregate	1000 MT/Month

TERMS AND CONDITIONS

General Conditions:-

- This Consent to Establish (CTE) has been accorded based on the particulars furnished by the applicant vide Application ID 1861931 and subject to addition of further or more conditions if so warranted by subsequent developments. The CTE will automatically become invalid if any change or alteration or deviation is made in actual practice.
- This CTE will be valid till the date of commissioning of the unit or seven (7) years whichever is earlier.
- The CTE may be modified, suspended in whole or in part or withdrawn by the Board during its term for cause including, but not limited to the following:-
 - Violation of any Terms and Conditions of this CTE;
 - Obtaining the CTE by misrepresentation or failure to disclose fully all relevant facts;
 - If any genuine complaint is received.
- The unit shall obtain prior 'Consent to Establish' from the Board for any further expansion, alteration, modification, modernization of the project.
- The unit shall obtain Consent to Operate (CTO) from the Board before starting of the unit.

২০/৬/২৩

Contd....p 2

- ~~22~~
6. The project authority shall install a Display Board as per the Boards notification no. PCBA/LGL-95/2021/Notification/01 dtd.11.11.2021. (Appendix-A)
 7. The project proponent shall develop a greenbelt/plantation area with native trees covering at-least 33% of the total plot area.
 8. The unit shall install permanent boundary line/ partition wall of minimum 10 ft height with tin/asbestos sheet or other non-porous partition material with installation of permanent boundary posts.

Specific Conditions:-

A. Air / Emission Aspect:

1. The unit shall install screening machine with proper enclosure and dust collection mechanism.
2. The following pollution control measures shall be implemented by the project authority to minimize source as well as fugitive emission -
 - a) Dust containment cum suppression system at raw material feeding hopper and all the material transfer & dropping points.
 - c) Construction of metaled roads inside the factory premises.
 - d) Regular cleaning and wetting of ground within the premises.
3. Quantitative standard of emission (SPM) measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.
4. The unit shall comply with the ambient noise level standard, notified by MoEF & CC, GOI vide GSR 7, dated Dec.22, 1998, as mentioned here-in-under:

Limit in dB(A) Leq.	
Day time	Night time
75	70

B. Water Aspect:

1. Source of Water (Ground/Surface) : Ground Water
2. i. Water Consumption : 2 KLD
3. Permission/exemption shall be obtained from CGWA for extraction of Ground Water, as applicable.
4. a) Storm Water within the battery limit shall be channelized through separate drain/pipe passing through an Oil & Grease Catch Pit cum Sedimentation Tank.
 - b) For storm water discharge, the unit shall comply with the general effluent discharge parameters standard, notified by MoEF & CC, GOI vide G.S.R.422 (E) dtd. 19.05.1993 (Appendix-B).
9. Rain water harvesting facility shall be installed and maintained.

C. Solid Waste Aspect:

1. The non-hazardous solid waste generated from the unit shall be disposed of scientifically as per the provisions of the Solid Waste Management Rules, 2016.
2. Adequate system shall be adopted for reduction of waste generation and enhancement of re-utilization & recycling of waste materials.

-3-

3. Proper housekeeping shall be maintained. The unit shall not burn any waste in the facility premises.

D. Plastic Waste Aspect:

1. Plastic waste generated in the unit shall be disposed of scientifically as per the provisions of the Plastic Waste Management Rules, 2016.
2. The unit shall not use any prohibited Single Use Plastic(SUP) items

E. Hazardous Waste Aspect:

1. Authorization under the Hazardous & Other Waste (Management and Trans Boundary Movement) Rules, 2016 shall be obtained from the Board.
2. The project authorities shall comply with the provisions of the said Rules.
3. Adequate facilities shall be provided for collection and storage of used/spent oil, which shall be sent to registered recyclers for recycling.
4. The unit shall dispose of any other Hazardous Waste generated by the unit as per the provisions of the Rules.
5. The unit shall identify and quantify all streams of Hazardous Waste generation as per Schedule-I and maintain proper record in Form-III of the said Rules.
6. The unit shall submit annual return in Form-IV under the said rules on or before 30th June every year.

F. E-Waste Aspects:

The unit shall comply with the provisions of the E- Waste Management Rules, 2022.

G. Construction and Demolition Wastes Aspects:

The unit shall comply with the provisions of the Construction and Demolition Wastes Management Rules, 2016 for management of construction and demolition wastes.

The unit shall submit compliance report of the mandated conditions of this CTE by April 15, every year to the Member Secretary, PCBA as well as to concerned Regional Office, Kamrup, PCBA, till the completion of the project. The Board will have the liberty to withdraw the CTE if adequate pollution control and safety measures are not implemented by the unit.

(Shantanu Kr. Dutta)
Member Secretary

Dated Guwahati, the 20th of June, 2023

No. WB/KMP/T-149/23-24/6

Copy to:

M/s. Pasa Construction, Vill: Bolakuchi, PO: Bolakuchi, Nalbari, Assam- 781335 for information and compliance of conditions.

(Shantanu Kr. Dutta)
Member Secretary

M/S PASA CONSTRUCTION

(STONE CRUSHER UNIT)

Vill- Khudra Katara, Mouza-Batahghila, Revenue Circle- Nalbari, Dist.- Nalbari, Assam

Date : 23/09/25

Ref. No. :

To,
The Divisional Forest Officer,
North Kamrup Division
Rangia.

Through the Forest Range Officer,
Nalbari Forest Range, Nalbari

Sub : Renewal of Permission of Stone Crusher Unit.

Sir.

With reference to the subject cited above, I have the honour to submit herewith the Documents relating to **M/S PASA CONSTRUCTION** (Crusher unit) at Vill-Khudra Katara, Mouza-Batahghila, Revenue Circle-Nalbari (Assam) under Nalbari Forest Range and North Kamrup Division, Rangia. For Renewal of the Said Stone Crusher Unit.

This is for favour of your kind information and necessary action.

Enclosed

1. Application for Renewal of Permission for the year- 2025.
2. Renewal fee for Rs.1000/- (E-Challan)
3. NOC Form Pollution Control Board
4. Udyam Registration Certificate
5. Enclosed herewith Quarterly Progrss Report
6. Up to Date Land Revenue Assessment copy
7. Up to Date/Latest Factory Licence Copy.
8. G. S. T. Registration Certificate

Yours faithfully

Jis

Recd
5/05/2025

To,
The Divisional Forest Officer
North Kamrup Division, Rangia

24-23/09/25

Sub : Request for Stone Crusher Renewal

Dear Sir/Madam,

I am writing to request renewal of our stone crusher license, which is due for renewal. Our company, Pasa Construction has been operating a stone crusher at Khudra Katara, Mouza-Batahghila, Revenue Circle- Nalbari Dist.- Nalbari, Assam since 12-02-2024 up to 31-12-2024

We have been complying with all the rules and regulations of the Forest Department and have taken necessary measures to minimize the environmental impact of our operations. We are committed to continuing our operations in an environmentally responsible manner.

We kindly request you to consider our application for renewal of the stone crusher license. We are willing to provide any additional information or documentation required for the renewal process.

Thank you for your time and consideration.

Sincerely,

Jayan Pasa
23/09/25
M/S Pasa Construction
Stone Crusher Unit

Lemo No:-
104/Minor-Minerals/2025-26
dated-30-04-2025
Forwarded to the Divisional
Forest Officer, North Kamrup
Division, Rangia for favour
of his kind information and
necessary action as you deem fit &
prefer.

Naib
30/04/2025
Range Forest Officer
Nalbari Range, Nalbari

Annexuren-IV

FORM OF APPLICATION FOR RENEWAL OF PERMISSION

To

The Divisional Forest Officer,
North Kamrup Division,
Rangia.

Through Proper Channel.

Sub : Application for renewal of permission for running a crusher machine.

Sir,

I/We (Name/Names) **JIYAU PASA, M/S PASA CONSTRUCTION** inhabitnt (s) of (address in Details) under **Vill-Borkura, Jyotinagar** Police Station, District-Nalbari Assam by Profession **BUSINESS** do hereby apply for Renewal of my/our Permission granted Under Registration No. **NKD/STONE CRUSHER/150 OF 2024**, Dated-12/02/2024 For running the Crusher machine the validity of which is expiring on. **31/12/2024** An amount of Rs.1000.00 (Rupees One Thousand) only benig the renewal fee has been deposited in the **Rangia Treasury**, vide Treasury E-Challan No. AS000672989202526E Dated-29/04/2025. copy of which is enclosed herewith.

The Permission in original along with the copies of quarterly reports of the outgoing year is enclosed herewith for your necessary action.

Enclosed : As above

Your's faithfully

Place.-

Date.....



Signature of the Applicant(s)

FORM OF RENEWAL OF THE PERMISSION

No.....

Date.....

The Permission granted under Registration No.....
Date..... is hereby Renewal up to 31st December.....

Place:.....

Date:.....

Signature of the Issuing Authority
(seal)

To,

The Divisional Forest Officer
North Kamrup Division, Rangia

Sub : Request for Stone Crusher Renewal

Dear Sir/Madam,

I am writing to request renewal of our stone crusher license, which is due for renewal. Our company, Pasa Construction has been operating a stone crusher at Khudra Katara, Mouza-Batahghila, Revenue Circle- Nalbari Dist.- Nalbari, Assam since 12-02-2024 up to 31-12-2024

We have been complying with all the rules and regulations of the Forest Department and have taken necessary measures to minimize the environmental impact of our operations. We are committed to continuing our operations in an environmentally responsible manner.

We kindly request you to consider our application for renewal of the stone crusher license. We are willing to provide any additional information or documentation required for the renewal process.

Thank you for your time and consideration.

Sincerely,

Jayas Pasa
23/04/25

M/S Pasa Construction
Stone Crusher Unit

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M/S PASA CONSTRUCTION

(STONE CRUSHER UNIT)

Vill- Khudra Katara, Mouza-Batahghila, Revenue Circle- Nalbari, Dist.- Nalbari, Assam

Ref. No. :

Date : 04/08/25

To,

The Divisional Forest Officer
North Kamrup Division, Rangia
(Through the Forest Range Officer, Nalbari Forest Range, Nalbari)

Sub:- Prayer for renewal of stone Crusher Unit license.

Sir,

With due respect and honour, I, Jiyaur Pasa, the signatory authority of M/S Pasa Construction (Crusher Unit) would like to inform you that on 23.04.2025 I had made an application for renewal of our Stone Crusher Unit license which was forwarded to you by the respective Range Forest Officer, Nalbari Range, Nalbari on 30.04.2025, however, till date I have not received the permission from your good office inspite of complying with all the rules and regulations of the Forest Department nor have I got any reply in this regard. That sir due to the aforesaid reasons I am suffering from huge financial loss and therefore, I, kindly request you to consider our application for renewal of the stone crusher license and I for this act of kindness shall remain ever gratefull.

Thanking you and obliged.

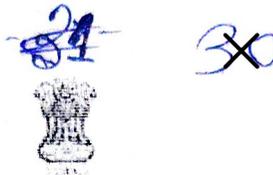
Sincerely

Jiyaur Pasa
04/08/25
M/S Pasa Construction
Stone Crusher Unit

Copy to -

*Copy to the Chief Conservator of Forest (T), Central Assam Circle, Guwahati-29
for favourof his kind information and necessary action.

LD
04/08/2025



GOVT. OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER :: NORTH KAMRUP DIVISION :: RANGIA.

Letter No. B/PMT/Stone Crusher/

Dt-

To

The Range Forest Officer,
Nalbari Range, Nalbari

Sub : Regarding installation of new Stone Crusher unit.

Ref : CCF(T)CAC Memo No. no. FG.24/Crusher Machine/CAC/N.K./2019/Renewal/Installation/Pt, dt-06.01.2024.

Enclosed, please find herewith the crusher unit permission Registration no. NKD/STONE CRUSHER/150 of 2024 (In Original) of Sri Jiyaur Pasa owner of M/S Pasa Construction, So you may allow to setup the stone crusher unit as indicated in the terms and condition in Annexure -V. The units must maintain the forms no. VI, VII and VIII which is enclosed herewith. Please handover the Annexure V, VI, VII & VIII to the party concern after keeping record in your office. The Rules and regulation regarding the matter has to be followed strictly.

Enclosed :

Annexure -V, VI, VII & VIII

(Sunnydeo I. Choudhary, IFS)
Divisional Forest Officer
North Kamrup Division, Rangia

Copy to:

Sri Jiyaur Pasa owner of M/S Pasa Construction. He is requested to receive the Annexure - V ,VI, VII & VIII from the Range Forest Officer, Nalbari Range, Nalbari.

Divisional Forest Officer
North Kamrup Division, Rangia.

Letter No. A/PMT/Stone Crusher/

Dt-

Copy to the Chief Conservator of Forests(T), Central Assam Circle, Guwahati-29 for favour of his kind information. This has a reference to his letter no. FG.24/Crusher Machine/CAC/N.K./2019/Renewal/Installation/Pt, dt-06.01.2024.

Divisional Forest Officer
North Kamrup Division, Rangia.



GOVT. OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER :: NORTH KAMRUP DIVISION :: RANGIA.

FORM OF PERMISSION

Permission granted under Registration No. NKD/STONE CRUSHER/150 of 2024 (year) M/S Pasa Construction (Name/names) Jiyaur Pasa inhabitant(s) of Vill-Borkura, Jyotinagar (address to be given in details) under Police Station- Nalbari, District- Nalbari by profession Business is / are hereby permitted to set up/run the stone crusher machine as indicated below under the terms and conditions as laid down in the relevant rules as well as other terms and conditions specified hereunder up to **31st Dec/2024**.

1	Name of the Unit	:	M/S Pasa Construction
2	Location and details of the plot (Dag no. Patta no. Mouza etc.)	:	Vill-Khudra Katra, Mouza-Batahghila, Revenue Circle:- Nalbari, Dist-Nalbari, Assam Dag no. 180 Patta no. 30
3	Legal status of the land	:	PP land.
4	Name of the owner of the land	:	Jiyaur Pasa
5	Installed capacity with description of the machinery	:	4200 m ³
6	Capital value of the Industry	:	Rs. 1,00,00,000.00
7	Employment.	:	
	(i) No. of regular employees	:	4
	(ii) No. of daily workers	:	6
8	Permission fee paid vide Treasury challan no. and place of deposit	:	Rs. 3000.00 (E-Challan no. AS007471300202223E , Dt- 21.03.2023)

OTHER TERMS & CONDITIONS:

1. The Registration number only should be used by the holder as and when required and no other number.
2. Any type of stone entering or leaving the premises of the unit must be covered by a Transit pass or by a Transit challan duly passed under provisions of the relevant rules.
3. The unit must maintain the Registers in Form Nos. VI, VII and VIII.
4. The unit must submit quarterly return in Form No. IX as provided.
5. Any stone seized in the industry's premises by any Forest Officer must be taken charge of by the owner of the industry under proper Zimmanamma and be produced when required.
6. Breach of any of the above conditions or infringement of any law of the state for the time being in force will render this permission to be cancelled.
7. In the event of any dispute arising between the holder of this permission and the Forest Department as regards interpretation of terms and conditions provided in the permission or in its execution, the decision of the Chief Conservator of Forests (Territorial), Central Assam Circle shall be final binding on all concerned.
8. The unit must not run from dusk to dawn.

Date: 12-02-2024

Divisional Forest Officer
North Kamrup Division
Rangia.



ANNEXURE: A1

Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 18AAZFP0668C2ZS

1.	Legal Name	Pasa Construction			
2.	Trade Name, if any	PASA CONSTRUCTION			
3.	Additional trade names, if any				
4.	Constitution of Business	Partnership			
5.	Address of Principal Place of Business	Building No./Flat No.: Khudra Katra Road/Street: Khudra Katra Locality/Sub Locality: Batahgila City/Town/Village: Nalbari District: Nalbari State: Assam PIN Code: 781335			
6.	Date of Liability				
7.	Period of Validity	From	06/05/2025	To	Not Applicable
8.	Type of Registration	Regular			
9.	Particulars of Approving	Centre			
Signature Validity unknown Digitally signed by  GOODS AND SERVICES TAX WORK 15 Date: 2025.05.06 13:00:57 IST					
Name		Khumlanmung Thawmte			
Designation		Superintendent			
Jurisdictional Office		GUWAHATI			
Date of issue of Certificate		06/05/2025			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate Issued based on the approval of application granted on 06/05/2025 by the jurisdictional authority.

UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-AS-23-0000673

NAME OF ENTERPRISE

M/S PASA CONSTRUCTION

TYPE OF ENTERPRISE *

ANNEXURE A2

S.No.	Classification Year	Enterprise Type	Classification Date
1	2025-26	Micro	01/04/2025
2	2024-25	Micro	27/04/2024
3	2023-24	Micro	09/05/2023
4	2022-23	Micro	26/06/2022

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	M/S PASA CONSTRUCTION

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	M/S PASA CONSTRUCTIO	Name of Premises/ Building	BORKURA
Village/Town	JYOTINAGAR	Block	WARD NO 8
Road/Street/Lane	NALBARI	City	NALBARI
State	ASSAM	District	NALBARI , Pin 781335
Mobile	9954010049	Email:	nalbari.clients@gmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

14/08/2020

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

SN.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

21/06/2021

* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 04/09/2025

For any assistance, you may contact:

1. District Industries Centre: NALBARI (ASSAM)
2. MSME-DFO: GUWAHATI (ASSAM)

ANNEXURE:- B

GOVT. OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER :: NORTH KAMRUP DIVISION :: RANGIA.

FORM OF PERMISSION

Permission granted under Registration No. NKD/STONE CRUSHER/150 of 2024 (year) M/S Pasa Construction (Name/Names) Jiyaur Pasa Inhabitant(s) of VIII-Borkura, Jyotinagar (address to be given in details) under Police Station- Nalbari, District- Nalbari by profession Business Is / are hereby permitted to set up/run the stone crusher machine as indicated below under the terms and conditions as laid down in the relevant rules as well as other terms and conditions specified hereunder up to 31st Dec/2024.

- | | | | |
|---|--|---|--|
| 1 | Name of the Unit | : | M/S Pasa Construction |
| 2 | Location and details of the plot (Dag no. Patta no. Mouza etc.) | : | VIII-Khudra Katra, Mouza-Batahghila, Revenue Circle- Nalbari, Dist-Nalbari, Assam
Dag no. 180
Patta no. 30 |
| 3 | Legal status of the land | : | PP land. |
| 4 | Name of the owner of the land | : | Jiyaur Pasa |
| 5 | Installed capacity with description of the machinery | : | 4200 m ³ |
| 6 | Capital value of the Industry | : | Rs. 1,00,00,000.00 |
| 7 | Employment. | : | 4 |
| | (i) No. of regular employees | : | 6 |
| | (ii) No. of daily workers | : | |
| 8 | Permission fee paid vide Treasury challan no. and place of deposit | : | Rs. 3000.00 (E-Challan no. AS007471300202223E, Dt- 21.03.2023) |

OTHER TERMS & CONDITIONS:

- The Registration number only should be used by the holder as and when required and no other number.
- Any type of stone entering or leaving the premises of the unit must be covered by a Transit pass or by a Transit challan duly passed under provisions of the relevant rules.
- The unit must maintain the Registers in Form Nos. VI, VII and VIII.
- The unit must submit quarterly return in Form No. IX as provided.
- Any stone seized in the industry's premises by any Forest Officer must be taken charge of by the owner of the industry under proper Zimmanamma and be produced when required.
- Breach of any of the above conditions or infringement of any law of the state for the time being in force will render this permission to be cancelled.
- In the event of any dispute arising between the holder of this permission and the Forest Department as regards interpretation of terms and conditions provided in the permission or in its execution, the decision of the Chief Conservator of Forests (Territorial), Central Assam Circle shall be final binding on all concerned.
- The unit must not run from dusk to dawn.

Date: 12-02-2024

Divisional Forest Officer
North Kamrup Division, Rangia.
Banga

~~26~~ 35

106

M/S PASA CONSTRUCTION

(STONE CRUSHER UNIT) ~~ANNEXURE~~

VIII- Khudra Katara, Mouza-Batahghila, Revenue Circle- Nalbari, Dist.- Nalbari, Assam

Date : 23/09/25

Ref. No. :

To,
The Divisional Forest Officer,
North Kamrup Division
Rangia.

Through the Forest Range Officer,
Nalbari Forest Range, Nalbari

Sub : Renewal of Permission of Stone Crusher Unit.

Sir.

With reference to the subject cited above, I have the honour to submit herewith the Documents relating to M/S PASA CONSTRUCTION (Crusher unit) at Vill-Khudra Katara, Mouza Batahghila, Revenue Circle-Nalbari (Assam) under Nalbari Forest Range and North Kamrup Division Rangia. For Renewal of the Said Stone Crusher Unit.

This is for favour of your kind information and necessary action.

Enclosed

1. Application for Renewal of Permission for the year- 2025.
2. Renewal fee for Rs.1000/-(B-Challan)
3. NOC Form Pollution Control Board
4. Udyam Registration Certificate
5. Enclosed herewith Quarterly Progress Report
6. Up to Date Land Revenue Assessment copy
7. Up to Date/Latest Factory Licence Copy.
8. G. S. T. Registration Certificate

Yours faithfully



2
2025
5/10/2025

37

36

FORM OF APPLICATION FOR RENEWAL OF PERMISSION

-17-

To

The Divisional Forest Officer,
North Kamrup Division,
Rangia.

Through Proper Channel.

Sub : Application for renewal of permission for running a crusher machine.

Sir,

I/We (Name/Names) JIYAU PASA, M/S PASA CONSTRUCTION inhabitnt (s) of (address in Details) under Vill-Borkura, Jyotinagar Police Station, District-Nalbari Assam by Profession BUSINESS do hereby apply for Renewal of my/our Permission granted Under Registration No. NKD/STONE CRUSHER/150 OF 2024, Dated-12/02/2024 For running the Crusher machine the validity of which is expiring on. 31/12/2024 An amount of Rs.1000.00 (Rupees One Thousand) only benig the renewal fee has been deposited in the Rangia Treasury, vide Treasury E-Challan No. AS000672989202526E Dated-29/04/2025. copy of which is enclosed herewith.

The Permission in original along with the copies of quarterly reports of the outgoing year is enclosed herewith for your necessary action.

Enclosed : As above

Your's faithfully

Place.-

Date.....

Signature of the Applicant(s)

FORM OF RENEWAL OF THE PERMISSION

No.....

Date.....

The Permission granted under Registration No.....
Date..... is hereby Renewal up to 31st December.....

Place:.....

Date:.....

Signature of the Issuing Authority
(seal)



Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)



LIFE
Lifestyle for
Environment

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ

(অসম চৰকাৰৰ ঘন আৰু পৰিৱেশ বিভাগ)

Website : www.pcbassam.org; E-mail : membersecretary@pcbassam.org

Date: 12/03/2025

Certificate No. PCBA/CCA/2025/3110708

CCA Application ID No: 3110708

**Consolidated Consent and Authorization
(CCA)**

To,

M/S PASA CONSTRUCTION
PO SONDHA BATAHGILA GP Nalbari

Consent to Operate (CTO) under the provisions of the Water Act (1974), the Air Act (1981) with validity till 31/03/2026.

A) Consent to Operate

'CONSENT TO OPERATE' (CTO) under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Rules framed thereunder, is granted to:

- Name of the Unit
- Name of the Director/Proprietor
- Address of the Unit
- Cost of the unit (in lakh)
- Type of the Unit
- Category of the Unit

M/S PASA CONSTRUCTION
JIYAU PASA
PO SONDHA BATAHGILA GP Nalbari
48.00
Stone Crushing Unit
Orange Category

vii) Details of Raw Material:

SI No.	Raw Material	Quantity

viii) Details of Products:

SI No.	Products	Capacity
I	Stone Aggregate	1000 MT/Month

GAHC010203772025



undefined

THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/5421/2025

MD. JIYAU PASA
S/O LATE SALIM PASA, NALBARI TOWN, WARD NO 8, P.S. AND P.O.
NALBARI, DIST. NALBARI, ASSAM- 781335

VERSUS

THE STATE OF ASSAM AND 4 ORS
REPRESENTED BY THE SECRETARY TO THE GOVERNMENT OF ASSAM,
ENVIRONMENT AND FOREST DEPARTMENT, DISPUR, GUWAHATI- 6

2:THE PRINCIPAL CHIEF CONSERVATOR OF FOREST
REHABARI
GUWAHATI-781008

3:THE DIVISIONAL FOREST OFFICER
NORTH KAMRUP DIVISION
RANGIA
KAMRUP
ASSAM-781354

4:THE FOREST RANGE OFFICER
NALBARI FOREST RANGE
NALBARI
ASSAM-781335

5:THE CHAIRMAN
POLLUTION CONTROL BOARD
ASSAM
BAMUNIMAIDAM
GUWAHATI-2

For the petitioner (s) : Mr. S. Hoque, Advocate

For the respondent (s) : Mr. R. R. Gogoi, SC, Forest

BEFORE
HON'BLE MR. JUSTICE DEVASHIS BARUAH
ORDER

29.10.2025

Mr. R. R. Gogoi, the learned counsel appearing on behalf of the Forest Department submits that the affidavit has been sent for vetting, and as such, could not be filed.

2. List this matter again on 17.11.2025.
3. In the meantime, the affidavit be filed on or before 14.11.2025.

JUDGE

Comparing Assistant

DISTRICT: NALBARI

IN THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh)

(CIVIL EXTRA - ORDINARY JURISDICTION)

WRIT PETITION (C) NO. 5421 OF 2025

Md. Jiyaur Pasa

_____Petitioner

-Versus-

The State of Assam & Others

_____Respondents

SYNOPSIS

The petitioner herein is the proprietor of a Stone Crusher namely- M/S Pasa Construction installed at village- Khudra Katara under Mouza- Batahghila in the Nalbari District after obtaining the Permission granted under **Registration No. NKD/STONE CRUSHER/150 OF 2024 (YEAR) M/S PASA CONSTRUCTION** upto 31st December, 2024 by the Divisional Forest Officer, North Kamrup Division, Rangia and accordingly after completion of the time period for running of the said **M/S PASA CONSTRUCTION** as per permission dated 12-02-2024, the petitioner had again obtained necessary clearances from the concerned authorities like, Pollution Control Boad, Assam as well as other authorities, the petitioner had submitted his application for renewal of permission in prescribed formant in respect of the M/S PASA CONSTRUCTION before the Divisional Forest Officer, North Kamrup Division, Rangia on 23-04-2025 along with requisite fees for renewal in the form of challan but till date, the permission have not yet been renewed by the Divisional Forest Officer, North Kamrup Division, Rangia causing huge financial loss to the petitioner. Hence this writ petition.

Filed by the petitioner
through:

Saminul Hoque
Advocate

DISTRICT: NALBARI

IN THE GAUHATI HIGH COURT AT GUWAHATI
(The High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh)
 (CIVIL EXTRA - ORDINARY JURISDICTION)

WRIT PETITION (C) NO. 5421 OF 2025

Md. Jiyaour Pasa _____Petitioner

-Versus-
 The State of Assam & Others _____Respondents

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Filed by the petitioner
 through:

Barninal Hoque
 Advocate

DISTRICT: NALBARI

IN THE GAUHATI HIGH COURT AT GUWAHATI

(The High Court of Assam, Nagaland, Mizoram and Arunachal Pradesh)

(CIVIL EXTRA - ORDINARY JURISDICTION)

WRIT PETITION (C) NO. 5421 OF 2025

Md. Jiyaur Pasa

_____Petitioner

-Versus-

The State of Assam & Others

_____Respondents

LIST OF DATES

Sl. No.	Date	Particulars
1.	12-02-2024	Permission was granted for installation of Stone crusher
2.	23-04-2025	Petitioner had submitted application for renewal.

Filed by the petitioner
through:

Saminu Aro

,Advocate

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XB

DISTRICT: NALBARI

**IN THE GAUHATI HIGH COURT AT
GUWAHATI**

(The High Court of Assam, Nagaland Mizoram and Arunachal Pradesh)

(CIVIL EXTRA - ORDINARY JURIS` DICTION)

WRIT PETITION (C) NO. 5421 OF 2025

CATEGORY OF CASE : Other Settlements
CATEGORY OF CODE : 10148

To

The Hon'ble **MR. JUSTICE ASHUTOSH KUMAR**, the Chief Justice of the Hon'ble Gauhati High Court and His other companion Justices of the said Hon'ble Court.

IN THE MATTER OF:

An application under Article 226 of the Constitution of India praying for issuance of a writ in the nature of Mandamus, Certiorari and/or any other appropriate writ, order or direction of like nature.

Filed by the petitioner through
Sarim Jha
Advocate, Date *12.12.2025*

-AND-

IN THE MATTER OF:

For enforcement of the petitioner's rights guaranteed under provisions of the Constitution of India and for enforcement of other legal rights of the petitioner.

-AND-

IN THE MATTER OF:

Non renewal of the Stone Crusher license in respect of the M/S Pasa Construction (Stone Crusher Unit) at village- Khudra Katara, Mouza- Batahghila, Dist- Nalbari

-AND-

IN THE MATTER OF:

Non consideration of the representation dated 23-04-2025 submitted before the Divisional Forest Officer, North Kamrup Division,

SB

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Rangia for renewal of the permission of the petitioner Stone Crusher.

-AND-

IN THE MATTER OF:

Violation of the principles of natural justice, equity, good conscience and administrative fair-play.

-AND-

IN THE MATTER OF:

Md. Jiyaur Pasa, 45,
S/O-Late Salim Pasa
Nalbari Town, Ward No-8
P.S & P.O-Nalbari
Dist-Nalbari, Assam- 781335.

_____**PETITIONER**

-VERSUS-

- 1. The State of Assam,**
Represented by the Secretary to the Government of Assam, Environment and Forest Deptt, Dispur, Guwahati-6.

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KA

2. That the petitioner respectfully begs to state that he is the proprietor of **M/s Pasa Construction (Stone Crusher Unit)** situated at Village- Khudra Katara under Mouza- Batahghila in the Nalbari District which is registered under the Micro Small Enterprise Development Act, 2006 bearing Registration No. UDYAM-AS-23-B0000643 and GST No. 18AAZFP0668C12T having its registered office at Nalbari Town, Ward No. 08, PO & Dist- Nalbari, Assam- 781335.

Copies of the Registration Certificates are annexed hereto and marked as **ANNEXURES- A1 & A2.**

3. That the petitioner respectfully begs to state that after obtaining necessary clearance from all the concerned authorities for installation of a new Stone Crusher Unit under the name and style of **M/S PASA CONSTRUCTION** at village- Khudra Katara under Mouza- Batahghila in the Nalbari District, the Divisional Forest Officer, North Kamrup Division, Rangia had issued the Form of Permission granted under **Registration No. NKD/STONE CRUSHER/150 OF 2024 (YEAR) M/S PASA CONSTRUCTION** upto 31st December, 2024.

A copy of the permission dated 12-02-2024 is annexed hereto and marked as **ANNEXURE- B.**

4. That the petitioner respectfully begs to state that after installing the stone crusher under **Registration No. NKD/STONE CRUSHER/150 OF 2024**, the petitioner had carried out his business of stone crusher as per terms and condition of the Form of Permission granted to the petitioner by the Divisional Forest Officer, North Kamrup Division, Rangia and other laws and rules in force.

5. That the petitioner respectfully begs to state that after completion of the time period for running of the said **M/S PASA CONSTRUCTION** as per permission dated 12-02-2024, the petitioner had again obtained necessary clearances from the concerned authorities like, Pollution Control Board, Assam as well as other authorities, the petitioner had submitted his application for renewal of permission in prescribed formant in respect of the M/S PASA CONSTRUCTION before the Divisional Forest Officer, North Kamrup Division, Rangia on 23-04-2025 along with requisite fees for renewal in the form of challan .

A copy of the renewal application dated 23-04-2025 is annexed hereto and marked as **ANNEXURE- C.**

6. That the petitioner respectfully begs to state that although the petitioner had submitted his application for renewal of permission in prescribed formant in respect of the M/S PASA

CONSTRUCTION before the Divisional Forest Officer, North Kamrup Division, Rangia on 23-04-2025 but the Divisional Forest Officer, Rangia did not take any steps for renewal of the permission in respect of the M/S PASA CONSTRUCTION due to which the petitioner has been facing huge financial loss and as such, having no other alternatives, the petitioner had once again approached the Divisional Forest Officer, North Kamrup Division, Rangia on 04-08-2025 had requested him to renew the permission in respect of the M/S PASA CONSTRUCTION since due to non-renewal of the permission, the petitioner has been suffering huge financial loss but till date no any action for renewal of permission of the M/S Pasa Construction has been taken by the said Divisional Forest Officer, North Kamrup Division, Rangia.

A copy of the letter dated 04-08-2025 is annexed hereto and marked as **ANNEXURE- D.**

7. That the petitioner respectfully begs to state that although the petitioner had furnished all the requisite documents/permission from all the concerned authorities along with his application for renewal of permission in respect of the M/s Pasa Construction before the Divisional Forest Officer, North Kamrup Division, Rangia but the said Divisional Forest Officer have not yet renewed the permission in respect of the M/s Pasa

Construction for which the petitioner is suffering from huge financial loss and passing his days in mental agony and as such the purported action of the Divisional Forest Officer, North Kamrup Division, Rangia not renewing the permission in respect of the M/s Pasa Construction is liable to be interfered by this Hon'ble High Court for the ends of justice.

8. That the petitioner respectfully begs to state that although it was incumbent on the part of the Divisional Forest Officer, North Kamrup Division, Rangia to renew the permission in respect of the M/s Pasa Construction on being approached by the petitioner by submitting all the requisite and necessary document for renewal but the said Divisional Forest Officer, Rangia have not yet renewed the permission in respect of the M/s Rana Construction causing undue various hardships to the petitioner and as such the same is liable to be interfered by this Hon'ble Court for the ends of justice.

9. That the petitioner respectfully submits that the petitioner had already invested huge amount of his hard earned money in the said M/s Pasa Construction (a stone crusher unit) and under such circumstances, if the permission in respect of the said stone crusher is not renewed despite of fulfilling all the requisite criteria for renewal of permission, it will cause irreparable loss and injury to the petitioner and as such the purported action of the Divisional Forest Officer, Rangia not renewing the permission in respect of

the M/s Pasa Construction is liable to be interfered by this Hon'ble High Court for the ends of justice.

10. That the petitioner respectfully begs to submit that the instant case is a fit case wherein this Hon'ble High Court may be pleased to invoke its extraordinary jurisdiction under Article 226 of the Constitution of India, intervene in the matter in an appropriate manner and pleased to direct the Divisional Forest Officer, North Kamrup Division, Rangia to renew the permission granted to the M/s Pasa Construction vide Registration No. NKD/STONE CRUSHER/150 OF 2024.

11. That the petitioner submits that in the present case when Rules provides for liberal approach, the procedure, methodology and the process adopted not renewing the permission in respect of the M/s Pasa Construction is based on arbitrary and capricious standards to harass the petitioner in a discriminatory manner, which is not permissible in a democratic society and as such the same is liable to be interfered by this Hon'ble Court.

12. That the action of the state respondents not being confined and structured by rational, relevant and non-discriminatory standard or norms, rather it being a departure from the standard and norms, the aforesaid action of the

Respondent authorities is liable to be interfered with by this Hon'ble Court.

13. That the Petitioner has no other adequate, equally efficacious alternative remedy available to it and the reliefs prayed for, if allowed, shall be just, proper and adequate.

14. That the petitioner submits that he had not approached before any other court of law including this Hon'ble High Court challenging the subject matter of the present writ petition.

15. That the petitioner demanded justice and the same have been denied to him.

16. That this application is made bonafide and for ends of justice.

PRAYER

In the premises aforesaid, it is respectfully prayed that your Lordships may be pleased to admit this petition, call for the records and issue a Rule calling upon the Respondents to show cause as to why-

A writ in the nature of Mandamus shall not be issued commanding/directing the Divisional Forest Officer, North Kamrup Division, Rangia to forthwith renew the permission granted vide Registration No. NKD/STONE CRUSHER/150 OF 2024 to the M/s Pasa Construction at village- Khudra Katara under Mouza- Batahghila in the Nalbari District and / or Pass such other order or orders as the Hon'ble court may deem fit and proper in the facts and circumstances of the case.

-AND-

Pending disposal of the Rule, Your Lordships may be pleased to direct the Divisional Forest Officer, North Kamrup Division, Rangia to operate the petitioner's Stone Crusher namely- M/s Pasa Construction and/or and / or pass any such further order(s) as your Lordships may deem fit and proper in the interest of justice.

And for this act of kindness, the petitioner as in duty bound shall ever pray.

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AFFIDAVIT

I, Md. Jiyaur Pasa, aged about 45 years, son of late Salim Pasa, a resident of Nalbari Town, Ward No. 8, P.O. & PS- Nalbari, District- Nalbari in the state of Assam do hereby solemnly affirm and state as follows:-

1. That I am the petitioner in the instant petition and as such, I am fully acquainted with the facts and circumstances of the case. I am also competent to swear this affidavit.

2. That the statements made in affidavit and in the accompanying petition at Paragraphs- **1, 4, 5, 6, 7, 8 & 9** are true to my knowledge and those made in Paragraph- **2 & 3** is being matters of record are true to my information derived there from which I believe to be true and the rests are my humble submissions before this Hon'ble Court.

3. That the mobile number in which I can be contacted is **9954010049** and if during the pendency of the instant proceedings, there is a change in my contact number, I undertake to inform the Registry of this Hon'ble Court.

OATH:- "I swear that, this my declaration is true, that it conceals nothing, and that no part of it is false, so help me God."

And I sign this affidavit on this the 4th Day of September, **2025** at Guwahati.

Identified by me :

Advocate's Clerk.

DEPONENT

Solemnly affirmed before me this day, I certify that I read over and explained the contents to the declarant and that the declarant seemed perfectly to understand them.

GAHC010280392024



THE GAUHATI HIGH COURT
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No. : WP(C)/50/2025

PARBIN SULTANA
PROPRIETOR, M/S JPIS ENTERPRISE, W/O- MD. JIYAU PASA, NALBARI
TOWN, WARD NO-8, P.S. AND P.O.- NALBARI, DIST.- NALBARI, ASSAM-
781335

VERSUS

THE STATE OF ASSAM AND 7 ORS
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE GOVT.
OF ASSAM, REVENUE AND DISASTER MANAGEMENT DEPARTMENT,
DISPUR, GUWAHATI-06

2:THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM
FOREST DEPARTMENT
DISPUR
GUWAHATI-6

3:THE POLLUTION CONTROL BOARD
ASSAM
REPRESENTED BY ITS CHAIRMAN
BAMUNIMAIDAM
GUWAHATI-21

4:THE SENIOR ENVIRONMENTAL ENGINEER
REGIONAL HEAD
REGIONAL OFFICE
KAMRUP

5:THE DISTRICT COMMISSIONER
NALBARI DISTRICT
NALBARI

ASSAM- 781335

6:THE ADDITIONAL DISTRICT MAGISTRATE
NALBARI DISTRICT
NALBARI
ASSAM- 781335

7:THE DIVISIONAL FOREST OFFICER
NORTH KAMRUP DIVISION
RANGIA
ASSAM-

8:THE CIRCLE OFFICER
NALBARI REVENUE CIRCLE
NALBARI
ASSAM- 78133

Advocate for the Petitioner : MD S HOQUE, MS B A AHMED,MR. M DEKA

Advocate for the Respondent : GA, ASSAM, SC, FOREST,SC, REVENUE,SC, P C B A

BEFORE
HONOURABLE MR. JUSTICE LANUSUNGKUM JAMIR

ORDER

Date : 27.01.2025

Heard Mr. S. Hoque, learned counsel for the petitioner.

Mr. G. Bakalial, learned Junior Government Advocate, prays for another 3
(three) weeks' time to receive instructions.

Prayer is allowed.

List this matter on 14.02.2025.

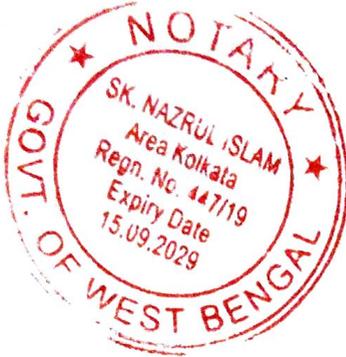
JUDGE

Comparing Assistant

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH,
KOLKATA**

**ORIGINAL APPLICATION NO.
46/2025/EZ
(EARLIER O. A. No. 41/2025/PB)**



In The Matter of:-

Mukul Haloi and Another

..... Applicant

- Versus-

The State of Assam & Ors.

...Respondent(s)

**AFFIDAVIT-IN-OPPOSITION ON
BEHALF OF RESPONDENT
NUMBER 5 M/S PASA STONE
CRUSHER UNIT NALBARI
ASSAM.**

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,
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(M): 9007035534
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